

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.1/94

Dt. of order: 23.1.1995

Kali

: Petitioner

Vs.

P.V.Vaithiswaran

: Respondents

Mr.S.Kumar

: Brief Holder on behalf of Mr.J.K.
Kaushik, counsel for applicant.

Mr.Manish Bhandari

: Counsel for respondents.

CORAM:

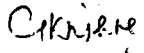
Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.)

Heard. In C.A.No.238/91 decided on 23.8.1993, a direction was given by a Bench of this Tribunal to the respondents to have a fresh medical examination of the applicant conducted by a Medical Board at any place other than Kota. The fresh medical examination was to be conducted within a period of 3 months of that order. The directions issued by a Bench of this Tribunal have been complied with by the respondents. This fact has been admitted by the learned counsel for the petitioner. The Contempt Petition has therefore become infructuous and it is dismissed. Notices issued stand discharged.


(O.P. Sharma)
Member(Adm.).


(Gopal Krishna)
Member(Judl.).